

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4742
ANSWERED ON:23.04.2010
FUNDS TO CORPORATIONS FOR URBAN FACELIFT
Shinde Shri Sushil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government is sanctioning sufficient funds to the corporations for urban facelift in the country;
- (b) if so, the details thereof alongwith the funds allocated and released for the purpose during the Eleventh Five Year Plan, State/UT-wise;
- (c) the unspent amount so far on this account, State/UT-wise;
- (d) whether the demands from State Governments and UT Administrations are still lying pending for the release of sufficient funds for the purpose; and
- (e) if so, the details thereof and the reaction of the Union Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (b): As per guidelines under Jawaharlal Nehru National Urban Renewal Mission(JNNURM), funds under Urban Infrastructure & Governance (UIG) would be released as Additional Central Assistance (ACA) (100% Central Grant in respect of central share) to the State Government or its designated State Level Nodal Agency (SLNA). The nodal agency will disburse central assistance to Urban Local Bodies (ULBs) or para-statal agencies as the case may be as soft loan or grant-cum-loan or grant. Detail of the funds allocated and released for the purpose during the Eleventh Five Year Plan, State/UT-wise is at annexure-I.

(c): Details at annexure-II.

(d) & (e): 12 Detailed Project Reports from State Governments/Union Territories submitted for consideration for funding under UIG of JNNURM are under technical appraisal. The proposals which are found to be in conformity with the guidelines of JNNURM are considered by the Central Sanctioning and Monitoring Committee (CSMC) for approval subject to their technical appraisal and availability of funds.